

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

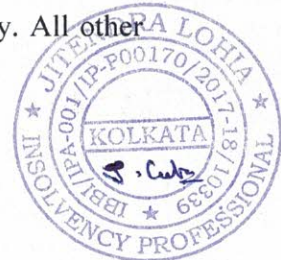
FOR THE ATTENTION OF THE CREDITORS OF MADHUSALA DRINKS PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Madhusala Drinks Pvt.Ltd.
2.	Date of incorporation of corporate debtor	28/06/1991
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15520WB1991PTC052155
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.1-S Budge Budge Industrial Estate Pujali, West Bengal 700138
6.	Insolvency commencement date in respect of corporate debtor	26/08/2019
7.	Estimated date of closure of insolvency resolution process	21/02/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Jitendra Lohia Regn. No: IBBI/IPA-001/P00170/2017-18/10339
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Todi Chambers, 2 Lal Bazar Street, 2nd Floor, Room No-204 & 205, Kolkata-700001, West Bengal Email id: jitulohia@knjainco.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Todi Chambers, 2 Lal Bazar Street, 2nd Floor, Room No-204 & 205, Kolkata-700001, West Bengal Email id: ip.jitulohia@gmail.com
11.	Last date for submission of claims	09/09/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Madhusala Drinks Private Limited on 26/08/2019.

The creditors of Madhusala Drinks Private Limited are hereby called upon to submit their claims with proof on or before 09/09/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NIL] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27th August, 2019
Place: Kolkata

J. Lohia

JITENDRA LOHIA
Interim Resolution Professional
Reg. no. IBBI/IPA-001/P00170/2017-18/10339

